
(2021) 03 SEBI CK 0062

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 479 Of 2020, Appeal No.434 Of 2020

Ashav Advisory LLP

APPELLANT

Vs

Securities And Exchange Board Of India & Ors

RESPONDENT

Date of Decision : 10-03-2021

Acts Referred:

Citation : (2021) 03 SEBI CK 0062

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : H.S. Chandhoke, Prashant Mishra, Rugved More,, Akhil Mahesh, Shalin Arthwan, Gunjan Soni, Aimen Reshi, Abhiraj Arora, Karan Bhosle, Melvyn Fernandes, NPS Chawla, Sujoy Datta, Surekh Kant Baxy, Manish Chhangani,, Arka Saha

Judgement

1. Adjourned on the request of the non-availability of the senior counsel for the appellant. List on 23rd April, 2021.
2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.